

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6010
ANSWERED ON:03.05.2010
IRREGULARITIES IN ALLOTMENT OF HOUSES UNDER IAY
Adityanath Shri Yogi;Gohain Shri Rajen

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the irregularities being committed in various States in allotment of houses under Indira Awaas Yojana (IAY);
- (b) whether one rule has been formed for all the States for implementing the scheme in the country;
- (c) if not, the circumstances under which separate rules have been framed for a few States;
- (d) whether the Government is aware that the waiting list as recorded in the Panchayat Offices has not been followed in allotment of houses;
- (e) whether complaints of corruption in house allotments to destitute families have also been brought to the notice of the Government; and
- (f) if so, the action taken/ being taken by the Government to ensure justice to the deprived poor peoples including destitute families?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to (f): The Guidelines framed for implementation of Indira Awaas Yojana are applicable to all the States with a few exceptions. For example, higher unit cost has been prescribed for hilly/difficult areas as compared to plain areas. Further, keeping in view the financial position of North-Eastern States and Sikkim, the unit cost in these States is shared in the ratio of 90:10 between Centre and these States as against the ratio of 75:25 in respect of other States. Funds to some districts where there is limited working season/ cold zone, are released in one lump sum instalment like Leh & Kargil districts in Jammu and Kashmir, Kinnaur and Lahul Spiti districts in Himachal Pradesh and in the Union Territories of Andaman & Nicobar and Lakshadweep. In all other districts, funds are released in two instalments.

On the whole, the Indira Awaas Yojana Scheme is functioning satisfactorily. However, as the scheme is implemented by the States/UTs, whenever, any complaint in respect of irregularities/ deficiencies/ corruption in house allotment is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UT. In the case of complaints received from VIPs, National Level Monitors (NLMs) on the panel of this Ministry are asked to investigate the complaints. If irregularities are established, the State Governments are instructed to take appropriate action. A Statement showing the details of the complaints received in respect of irregularities during the last year 2009-10 and the action taken thereon is at Annexure.

Annexure referred to in reply Part (a) to (f) of Lok Sabha Unstarred Question No.6010 due for reply on 3/5/2010

State-wise list of complaints of irregularities in allotment of houses under Indira Awaas Yojana during 2009-10 and action taken thereon

1. Bihar

(a) A complaint was received from Shri Ramnath Raman, Block Pramukh on 10/2/10 alleging a large scale of irregularities in the implementation of IAY committed by the Block officials in various Gram Panchayats of Block-Jandaha, District-Vaishali, Bihar by allotting the IAY houses out of turn, and also to non-BPL persons, by allotting IAY houses to more than one member of the same family, giving IAY benefit twice to one beneficiary, allotting houses to the govt. officials, transferring of IAY funds of one Panchyat to other Panchyat, taking bribe etc.

Action Taken: The complaint has been forwarded to the State Government of Bihar on 19/2/2010 for action taken report.

(b) A complaint was received from Shri Tanuk Lal Mandal, Village-Mahamadganj, Thana-Chhatapur, District-Supual, Bihar on 26/11/2009 alleging misappropriation of funds /irregularities committed by the Block Development officials by doing the wrong selection of the beneficiaries through middlemen in Gram Panchayats Mahamadganj and Gwalpada

Action Taken: The complaint has been forwarded to the State Government of Bihar on 14/12/2009 for action taken report.

(c) A complaint was received from Shri Rajnish Kumar, Village-Arai, District-Aurangabad, Bihar on 14/3/2010 alleging irregularities committed by the Mukhiya in the implementation of IAY by taking the bribes @ of Rs.5000/- to each beneficiary.

Action Taken: The complaint has been forwarded to State Government of Bihar on 22/4/2010 for action taken report.

2. Uttar Pradesh

(a) A complaint was received from applicants, Shri Mahesh and others, District- Badaun, Uttar Pradesh through PMO on 12/2/10 regarding a large scale of corruption and misappropriation of funds in the implementation of IAY committed by the district officials, BDO, leaders by allotting the IAY houses to non-eligible families after taking bribe, involvement of middlemen etc. in Kadarchouk Block of district-Badun, Uttar Pradesh.

Action Taken: The complaint has been forwarded the State Government of Uttar Pradesh on 19/2/2010 for action taken report. NLM Division has also been requested to depute an NLM to enquire into the matter.

3. Assam

(a) A complaint was received through e-mail from the applicant, Shri Rohit Coudhary regarding major scams in the implementation of IAY in the two blocks namely Boko and Rampur Blocks of Kamrup district of Assam on 12/8/2009.

Action Taken: The complaint was forwarded the State Government of Assam 20/8/2009 for action taken report.

4. Sikkim

(a) A letter dated 3/2/2010 was received from Shri Luizinho Faleiro, Member CWC (PI), All India Congress Committee. During his visit to Gangtok and his interaction with Party workers, it was observed that there was wide spread irregularities in the implementation of Central Schemes in Sikkim. Sikkim Pradesh Congress Monitoring Committees were appointed in all the four districts for monitoring the central schemes. The committee observed that scheme like rural housing, model housing, IAY and other poverty alleviation schemes are implemented on the political considerations by giving houses to those who voted for the party.

Action Taken: The Report has been sent to State Government of Sikkim on 22/4/2010 for action taken report.